

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

**CORRIGENDUM ORDER [UNDER RULE 5(5) OF SEBI (PROCEDURE FOR
HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995]**

To

[ADJUDICATION ORDER No: Order/AK/DK/2021-22/14893 dated February 02, 2022]

1. Whereas, the following Adjudicating Order No. in the matter of trading in Illiquid Stock Options at BSE Ltd. was passed on February 02, 2022 –

*Order/AK/DK/2021-22/14893 in respect of **Sourabh Goenka**.*

2. In the said Order, a typographical error has occurred and is being rectified in the following manner:
 - a. On Page 8 of the aforesaid Order, Para 24 shall stand deleted and the subsequent Paras shall stand re-numbered accordingly.
3. The other contents of the aforesaid Order shall remain unchanged. This Corrigendum shall be read in conjunction with the aforesaid Order.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid Order and also to SEBI.

Date: February 03, 2022
Place: Mumbai

AMITESH KUMAR
ADJUDICATING OFFICER